

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 11/09/2017

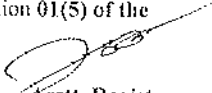
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70901/2017-SM|BR| dated 06/09/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/70440/2016	Commissioner of CUSTOMS- Meerut-i EXCISE CHOWK...UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT, (UP) - 250005

Name and Address of
Respondent

2	Naeem Khan Mohalla-imli Jhoole Wali,, RAMPUR (UP)
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Copy To

3 Advocate(s) / Consultant(s):

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

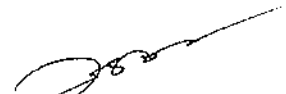
12 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Guard File


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
Old Red Building, 38 M.G. Marg, Civil Lines,
Allahabad – 211 001**

COURT NO. II

DATE OF HEARING : 06/09/2017.

DATE OF DECISION : 06/09/2017.

Service Tax Appeal No. 70440 of 2016 (SM)

[Arising out of the Order-in-Appeal No. HPU-EXCUS/000/APPEALS
-I/421/2015-16 dated 28/12/2015 passed by The Commissioner
(Appeals), Customs, Central Excise & Service Tax, Meerut.]

CCE & ST, Meerut – I

Appellant

Versus

M/s Naeem Khan

Respondent

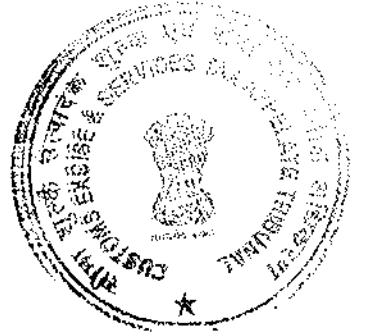
Appearance

Shri Mohd. Atiaf, Authorized Representative (DR) – for the
Appellant.

None – for the Respondent.

CORAM: Hon'ble Shri Ashok Jindal, Member (Judicial)

Final Order No. 70961/2017 Dated : 06/09/2017



Per. Ashok Jindal :-

Heard Shri Mohd. Atiaf, the learned Counsel for the
Department and none for the assessee.

2. The learned Counsel for the Department submits that the
tax evaded in the present appeal has been below the limit
prescribed under Litigation Policy. As per instruction under

Ashok Jindal

390/Misc./163/2010-JC dated 17/12/2015. In view of above, the appeal is dismissed in *limine*.

(Dictated and pronounced in open court.)

Sd/-

(Ashok Jindal)

PK

Member(Judicial)

प्रमाणित प्रतः/Certified true & correct

सहायक रजिस्ट्रार/Asstt. Registrar

सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण (C.E.S.) A.T.)

38, एम. जी. मार्ग, इलाहाबाद-211001

38, M. G. MARG, ALAHAABAD-211001

